

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE  
GAZETTE OF INDIA

Government of India  
Central Board of Direct Taxes,  
New Delhi, the 6-1-1976 1976

DRAFT  
NOTIFICATION/INCOMETAX

No. 157 (F.No. 26/18/26 DT) : In exercise of the powers conferred by sub-section (1) of Section 122 of the Incometax Act, 1961, and all the other powers enabling it in that behalf and in partial modification of notifications No. 751(A) (F.No. 261/16/74-ITJ) dated 10-10-1974 and No. 825 (F.No. 261/16/74-ITJ) dated 30-1-1975, the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioners of Incometax mentioned in column 2 of the Schedule annexed hereto shall perform their functions in respect of all persons and income assessed to Incometax and Supertax or Wealth-tax or Gift-tax or Expenditure tax in the Incometax Circles, Wards and Districts specified in column No. 3 thereof.

SCHEDULE

S.No.	Appellate Assistant Commissioner's Range.	Incometax Circle, Ward and District
1.	1. Appellate Assistant Commissioner of Incometax, A-Range, Hyderabad.	1. Circle-III, Hyderabad. 2. Nizamabad 3. Nirmal.
2.	2. Appellate Assistant Commissioner of Incometax, B-Range, Hyderabad.	1. Circle-I, Hyderabad. 2. Karimnagar 3. Khammam
3.	3. Appellate Assistant Commissioner of Incometax, C-Range, Hyderabad.	1. Circle-II, Hyderabad. 2. Sangareddy 3. Warangal
4.	4. Appellate Assistant Commissioner of Incometax, Special Range, Hyderabad.	1. Special Circle-I, Hyderabad. 2. Special Circle-II, Hyderabad. 3. Special Circle, Hyderabad. 4. Salary Circle, Hyderabad. 5. <del>Received from other charges.</del>

-----  
S. Appellate Assistant  
No. Commissioner's Range.      Incometax Circle,  
Ward and District.  
----- 35 -----

- 1-      -2-      -----
- |  |  |
|--|--|
| 5. Appellate Assistant<br>Commissioner of Incometax,<br>Visakhapatnam Range,<br>Visakhapatnam. | 1. Visakhapatnam<br>2. Anakapalli<br>3. Vijayanagaram<br>4. Srikakulam<br>5. Rajahmundry<br>6. Amalapuram<br>7. Kakinada.  |
| 6. Appellate Assistant<br>Commissioner of Incometax,<br>Vijayawada Range, Vijayawada.          | 1. Vijayawada<br>2. Machilipatnam<br>3. Gudivada<br>4. Eluru   |
| 7. Appellate Assistant<br>Commissioner of Incometax,<br>Guntur Range, Guntur.                  | 1. Guntur<br>2. Tanuku<br>3. Palacole<br>4. Tenali<br>5. Bapatla   |
| 8. Appellate Assistant<br>Commissioner of Incometax,<br>Anantapur Range, Anantapur.            | 1. Anantapur<br>2. Kurnool<br>3. Hindupur<br>4. Mahaboobnagar<br>5. Cuddapah<br>6. Proddatur<br>7. Chittoor<br>8. Tirupati<br>9. Adoni<br>10. Nandyal<br>11. Mica Circle (Old<br>Nellore)<br>12. Nellore |

-----

Where an Incometax Circle, Ward or District or Part thereof stands transferred by this Notification from one range to another range appeals arising out of assessments made in that Incometax circle/ward or district or part thereof and pending immediately before the date of this notification before the Appellate Assistant Commissioner of Incometax of the range from which the Incometax Circle/Ward or District or part thereof is transferred, shall from the date, this notification shall take effect be transferred to and dealt with by the Appellate Assistant Commissioner of Incometax of the range to whom the said Circle, Ward or District or part thereof is transferred.

6-12-74

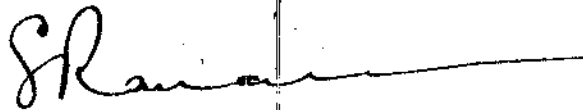
EXPLANATORY NOTE:

The amendments have become necessary on account of re-allocation of jurisdiction of the Appellate Assistant Commissioners of Income-tax in the charges of Andhra Pradesh for even distribution of pending appeals.

(This note does not form a part of the notification but is intended to be merely clarificatory).

Copy forwarded to:

1. The Manager, Government of India Press, New Delhi.
2. The Joint Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad.
3. The D.Y. (IR and Audit), New Delhi.
4. A.D.I. (R.S.&P.-Bulletin), New Delhi.

  
Under Secretary,  
Central Board of Direct Taxes.

ET c e